

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 74/1996

Date of Decision: 23.08.1996.

Shri S. D. Sonawane,

Petitioner/s

Shri S. P. Kulkarni,

Advocate for the
Petitioner/s

V/s.

Union Of India & Others,

Respondent/s

Shri S. S. Karkera for
Shri P. M. Pradhan,

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B. S. HEGDE, MEMBER (J).

Hon'ble Shri M. R. KOLHATKAR, MEMBER (A).

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

B. S. Hegde
(B. S. HEGDE)
MEMBER (J).

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CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

ORIGINAL APPLICATION NO.: 74 OF 1996.

Dated, this Friday, the 23rd day of August, 1996.

CORAM : HON'BLE SHRI B. S. HEGDE, MEMBER (J).

HON'BLE SHRI M. R. KOLHATKAR, MEMBER (A).

Shri S. D. Sonawane,
Type-II/16, Upnagar P & T Colony,
Upnagar Post Office,
District NASHIK 422 006.

... Applicant

(By Advocate Shri S.P. Kulkarni)

VERSUS

1. Union Of India through
The Senior Superintendent of Post
Offices, Nashik Postal Division,
At P.O. Nashik Head Post Office,
District - Nashik 422 001.

2. Postmaster General,
Aurangabad Region,
AURANGABAD - 431 002.

3. Chief Postmaster General,
Maharashtra Circle,
Old G.P.O. Building,
2nd floor, near V.T.,
BOMBAY - 400 001.

... Respondents.

4. Shri F.A. Shaikh,
A.P.M. Accountant,
Nashik H.P.O.,
NASHIK - 422 001.

(BY Advocate Shri S.S. Karkera
for Shri P. M. Pradhan).

: ORDER - (ORAL) :

Heard Shri S. P. Kulkarni for the applicant and
Shri S.S. Karkera for Shri P.M. Pradhan, Counsel for the
respondents.

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2. The Learned Counsel for the applicant submits that the applicant was holding a permanent post of Assistant Postmaster (Accounts) in the scale of Rs. 1400-2300. By virtue of order dated 16.12.1992, issued by the respondents, the applicant has been sent on deputation as Accountant in the grade of Rs. 975-1660/- with a special pay of Rs. 90/- per month. He has also drawn our attention to the letter issued by the Department of Posts vide dated 09.08.1994 directing the Postmaster General to review the posting order passed by the respondents erroneously.

3. In the reply filed by the respondents, we find no averments made by the respondents regarding the pay scale of the applicant. Neither the order dated 16.12.1992 issued by the respondents shows the pay scale nor any certificate to that effect has been issued.

4. In the circumstances, we hereby direct the respondents to review the case of the applicant in terms of letter dated 09.08.1994 and pass a speaking order within a period of two months from the date of receipt of a copy of this order. Accordingly, the O.A. is disposed of but no order as to costs.

M.R.Kolhatkar
(M. R. KOLHATKAR)
MEMBER (A).

B.S.Hegde
(B. S. HEGDE)
MEMBER (J).